

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 431
TO BE ANSWERED ON 21.07.2026**

CENTRALLY SPONSORED SCHEME FOR SCHEDULED CASTES

431. DR. MALLU RAVI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has reviewed the implementation of the Centrally Sponsored Scheme for the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Protection of Civil Rights Act, 1955 in the States, if so, the details thereof;
- (b) whether proposals for Central Assistance under the Scheme are pending with the Government and, if so, the details thereof and the reasons for such pendency, State-wise;
- (c) whether the Government has received proposals from the Government of Telangana for Central Assistance for establishment of Special Courts and incentives for inter-caste marriages under the Scheme, if so, the details thereof; and
- (d) the measures taken to ensure timely release of Central Assistance for effective implementation of the Scheme in the country?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

- (a): A committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was constituted at Central level under the Chairpersonship of Union Minister for Social Justice and Empowerment on 29.03.2006. Total twenty-nine meetings of this Committee have been held so far. The last review has been done by the Committee in the meeting held on 08.01.2026.
- (b): The proposals in respect of following States were incomplete and they were requested to furnish clarifications etc. Clarifications have since been received from these States as under:

Sl No.	Name of State	Date of receipt of proposal/ clarification on observations
1.	Tamil Nadu	Clarification received on 10.07.2026
2.	Kerala	Proposal received on 16.07.2026
3.	Karnataka	Clarification received on 16.07.2026
4.	Tripura	Clarification received on 17.07.2026

(c): Yes, a proposal seeking Central Assistance under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, has been received from the State of Telangana for the financial year 2026-27 which inter alia includes the component of Incentive for Inter-Caste marriages, where one of the spouses is a member of a Scheduled Caste and in the light of the Scheme guidelines, an amount of Rs. 30.52 crore has been released to the State of Telangana.

(d): As a measure to ensure timely release of Central Assistance for effective implementation of Protection of Civil Rights Act, 1955 and Scheduled Castes and Scheduled Tribes (POA) Act, 1989, an initial amount of Rs. 128.4327 crores was released as token amount in the month of April, 2026 through Mother sanction on SNA-SPARSH in anticipation of formal proposals from the States/UTs. Second installment has also been released to the States/UTs in cases where the proposals were found complete in all respects.
